

FORM NO. 49
Application for opting for Safe Harbour

Part A: Particulars of the Person									
1.	Name:					<i>(refer Note 1)</i>			
2.	Address:					<i>(refer Note 2)</i>			
3.	Permanent Account Number (PAN):								
4.	Nature of business or activities of the assessee:								
5.	Status:					<i>(refer Note 3)</i>			
6.	E-mail Id:								
7.	Contact Number:					Country Code	Number		
Part B: Other Information									
I. Option for safe Harbour									
8.	Safe Harbour is opted for the following transactions (select one or more): <i>(refer Note 4)</i>					1. Eligible International Transaction (EIT) (i) Provision of information technology services; (ii) Others 2. Eligible Specified Domestic Transaction (ESDT) 3. Eligible Business (EB)			
II. Tax Year(s)									
9.	Tax year(s) for which the option is to be exercised <i>(refer Note 5)</i> :								
i.		In the case of EIT (other than provision of information technology services), ESDT or EB, provide the following details:							
		a.	Tax Year:						
b.		Date of furnishing of return of income for the tax year:							
ii.		In the case of EIT being provision of information technology services, provide the following details <i>(refer Note 5)</i> :							
		a.	Tax Years for which option is to be exercised:						
III. Eligible International Transaction (EIT)									
10.	i.	a.	Nature of EIT <i>(refer Note 6)</i> :						
		b.	Details of EIT:						
		Sl. No.	Details of the Associated Enterprise (AE) with whom EIT has been entered into				Operating Profit (OP) margin in relation to Operating Expense		
			Name	Address	PAN, if available	Taxpayer Identification Number or its equivalent in the	Country or region in which AE is located <i>(refer Note 7)</i>	Operating Revenue (OR)	Operating Expense (OE)

						country/region of location								
		A	B	C	D	E	F	G	H	I				
		1.												
		2.	(Repeat, if required)											
	ii.	(Repeat, if required)												
11.	i.	Nature of EIT:							Advancing intra-group loans by the eligible assessee					
	ii.	If the loan is in foreign currency, whether the loan advanced to the Associated Enterprise (AE) including all loans to all AEs exceed INR 250 crores as on 31 st March of the tax year:							Yes/No					
	iii.	Details of EIT: Sl. No. Details of the AE with whom EIT has been entered into												
		Sl. No.	Name	Address	PAN, if available	Taxpayer Identification Number or its equivalent in the country/region of location	Country or region in which AE is located (refer Note 7)	Whether credit rating of AE has been done (Yes/No)	Where credit is not available and the loan is in Indian currency, whether the loan advanced to the AE including loans to all AEs exceed INR 100 crores as on 31 st March of the tax year (Yes/No)	Credit Rating Rank	Credit Rating Agency	The rate at which interest has been charged	Amount of loan	Currency of loan
		A	B	C	D	E	F	G	H	I	J	K	L	M
		1.												
		2.	(Repeat, if required)											
12.	i.	Nature of EIT:							Providing corporate guarantee(s) by the eligible assessee					
	ii.	Whether the amount guaranteed does exceed INR 100 crores:							Yes/No					

iii.	Details of EIT:															
	Sl. No.	Details of the Associated Enterprise (AE) with whom EIT has been entered into								The rate at which the commission or fee has been charged in respect of the transaction declared	Amount of corporate guarantee					
		Name	Address	PAN, if available	Taxpayer Identification Number or its equivalent in the country/region of location	Country or region in which AE is located (refer Note 7)	Credit Rank	Rating (refer Note 8)	Credit Agency			Rating (refer Note 8)				
		A	B	C	D	E	F	G	H			I	J			
		1.														
		2.	(Repeat, if required)													
13.	i.	Nature of EIT:							Receipt of low value-adding intra-group services							
	ii.	Whether the entire value of the international transaction including mark-up not exceeding 5% exceed ₹10 crores:							Yes/No							
	iii.	Certificate of the accountant as per rule 10.R10TD(2) (Table: Sl. No. 11.C)							Upload as Annexure							
	iv.	Details of EIT:														
	Sl. No.	Details of the Associated Enterprise (AE) with whom EIT has been entered into					Amount of EIT excluding mark-up	Mark -up	Amount of EIT including mark-up	Details of certificate of accountant						
		Name	Address	PAN, if available	Taxpayer Identification Number or its equivalent in the country/region of location	Country or region in which AE is located (refer Note 7)				Date	Unique Identification Number (UDIN)					
		A	B	C	D	E				F	G	H	I	J		
		1.														
		2.	(Repeat, if required)													
		IV. Eligible Specified Domestic Transaction (ESDT)														
14.		i.	Nature of ESDT:								Supply of electricity or transmission of electricity or wheeling of electricity					
		ii.	Details of ESDT:													

15.	i.	Sl. No.	Details of the Associated Enterprise (AE) with whom ESDT has been entered into			Details of relevant order of the Appropriate Commission determining the tariff or approving the methodology for determination of the tariff			Amount received or receivable / paid or payable in respect of the ESDT
			Name	Address	PAN	Date of order	Type of order	Validity of order	
			A	B	C	D	E	F	G
			1.						
		2.	(Repeat, if required)						
15.	i.		Nature of ESDT:					Purchase of milk and milk products	
	ii.		Details of ESDT:		Whether the rate is —				
			The total amount of purchase for which safe harbour is opted		Fixed on the basis of quality – SNF content – of milk (Yes/No)	Irrespective of milk procured (Yes/No)	Irrespective of percentage of shares held by the members (Yes/No)	Irrespective of the voting power held by the members (Yes/No)	Whether the price of milk or milk products are routinely declared by the co-operative society in a transparent manner and are available in public domain (Yes/No)
			A		B	C	D	E	F
			V. Eligible Business (EB)						
16.	i.	a.	Nature of EB (refer Note 9):						
		b.	Details of EB:						
			Gross receipts of the eligible business	Profit and gains of the EB chargeable to tax under the head “Profits and gains of business or profession” (shall be $\geq 4\%$ of the gross receipts of the EB in the case of selling of raw diamonds and 2% of the gross receipts of the EB in the case of the business activity of storage of components in a warehouse in a custom bonded area for sale to a contract manufacturer)			The assessee understands and confirms that,—		
				A	B	C	D	E	F
						Yes/No	Yes/No	Yes/No	Yes/No
		ii.	(Repeat, if required)						

Verification

I, _____, on behalf of _____ (name of eligible assessee) propose to opt for the safe harbour rules under section 167 read with rules 086 to 102. In this regard the particulars are as provided in Part A and B.

Also, I hereby affirm that the information provided above is true and correct to the best of my knowledge. I have not concealed any relevant fact. I am submitting this form in my capacity as _____ (designation), holding PAN _____ and I am competent to verify and submit this form.

Place:

Signature:

Date:

Name:

Designation:

Notes:

1. The name shall include full name of the eligible assessee.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. Fill person status as below: —

(I)	Individual
(II)	Hindu undivided family
(III)	Company
(IV)	Firm
(V)	Association of Persons or Body of individuals, whether incorporated or not
(VI)	Local authority
(VII)	Artificial Juridical Person
(VIII)	Government
(IX)	Trust
(X)	Limited Liability Partnership

4. In Part B (Sl. No. 8), the assessee may select one or more eligible transactions. In any of the case, the assessee shall fill the sections for “Eligible International Transaction”, “Eligible Specified Domestic Transaction” or “Eligible Business” in Part B only if the respective transaction has been selected in this row.
5. In Part B (Sl. No. 9), (ii) will only be applicable if the Eligible International Transaction has been selected as provision of information technology services referred to in Part B (Sl. No. 8).
6. In Part B (Sl. No. 10), —

(a) select one or more from the following: —

(I)	Provision of information technology services.
(II)	Provision of contract research and development services wholly or partly relating to generic pharmaceutical drugs.
(III)	Manufacturing and export of core auto components.
(IV)	Manufacturing and export of non-core auto components.
(V)	Provision of the data centre services.

(b) in case where more than one EITs are selected in (a), then the “Nature of EIT” and “Details of EIT” are to be filled for each of the EITs.

7. In case the assessee selects the country or region which is no tax or low tax as defined in rule 086 or which is notified under section 176, then safe harbour shall not be allowed for the transaction with AE located in that country or region as per rule 092.
8. In Part B (Sl. No. 12(iii)), column G and H shall be applicable only in the case where “Yes” has been selected in Part B (Sl. No. 12(ii)).
9. In Part B (Sl. No. 16), select one or more from the following: —

(I)	Selling of raw diamonds.
(II)	The business activity of storage of components in a warehouse in a custom bonded area for sale to a contract manufacturer.
10. Where the region is a specified territory, the same may be mentioned.
11. This form is to be applied before the Assessing Officer or the Director General of Income-tax (Systems), as the case may be, and signed and verified by the person competent to verify the return of income under section 265.
12. The amount/ receipt mentioned in this form is to be filled in rupees unless stated otherwise.
13. Some of the information in the form would be pre-filled to the extent possible.